

ACT No. XIX OF 1890.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 16th October,
1890.)

An Act to amend the Indian Salt Act, 1882.

WHEREAS it is expedient to amend the Indian Salt Act, 1882, for the purpose of regulating the traffic in Kohat salt in the Punjab; It is hereby enacted as follows:—

Addition to section 3, Act XII, 1882.
Kohat salt.

1. To section 3 of the Indian Salt Act, 1882, the following shall be added, namely:—

“ ‘ Kohat salt ’ means salt produced in the district of Kohat in the Punjab.”

Insertion of new Chapter IIIA after Chapter III, Act XII, 1882.

2. After Chapter III of the said Act the following shall be inserted, namely:—

“ CHAPTER IIIA.

INDUS PREVENTIVE LINE.

Power to define zones and establish chains of posts.

8A. (1) The Governor General in Council may, from time to time, by rule,—

(a) define a zone of country not exceeding fifteen miles in breadth—

(i) along any portion of the river Indus and at such distance therefrom as he deems expedient, or

(ii) in any tract extending from that river to the western frontier of the Punjab,

(b) extend any such zone so as to include any ferry, or any portion of a railway, canal or navigable river entering the zone, or any place

place where goods are loaded or unloaded into wagons or boats for the purpose of entering or leaving the zone, and

- (c) within such a zone establish a chain of posts extending along the zone.

(2) The establishment of a chain of posts under clause (c) of sub-section (1) shall be deemed to be a public purpose within the meaning of the Land Acquisition Act, 1870.

X of 1870.

8B. When a zone has been defined and a chain of posts established under section 8A, the Governor General in Council may from time to time, by rule—

Effect of defining a zone and establishing a chain of posts.

- (a) prohibit any person, except upon such conditions as may be prescribed in the rule, from having in his possession any Kohat salt within the limits of the zone, and,

- (b) so far as may be necessary for the prevention of the smuggling of Kohat salt across the chain of posts, control and regulate the passage of traffic across such chain, and provide for the searching of all persons and things crossing or being taken across such chain.”

3. The following shall be added to section 25 of the said Act, namely :—

Addition to section 25, Act XII, 1882.

“A Salt-revenue-officer shall not be deemed to search or detain any person, or to seize the moveable property of any person, vexatiously and unnecessarily within the meaning of clause (b) or clause (c) of the first paragraph of this section if the search is authorised by any rule under clause (b) of section 8B, and the detention or seizure is such as is necessary for the purposes of such search.”

4. To section 27 of the said Act the following shall be added, namely :—

Addition to section 27, Act XII, 1882.

“Nothing in this section shall be deemed to affect Chapter IIIA of this Act or any rule under that Chapter.”

And

And whereas the Madras Salt Excise Act, 1871, has been repealed by the Madras Salt Act, 1889, and section 31 of the Indian Salt Act, 1882, has become obsolete; It is hereby enacted as follows:—

Mad. VI of
1871.
Mad. IV of
1889.
XII of 1882

5. Section 31 of the Indian Salt Act, 1882, is hereby repealed.

XII of 1882

Repeal of
section 31,
Act XII,
1882.